CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00284/2018

Dated Tuesday the 27th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

N.Ayyanar, S/o. S. Nadarajan (late), aged about 38 years, and resident of No. 4, Muthu Nagar, Kudapakkam Post, Puducherry 605502.Applicant

By Advocate M/s. C. K. Chandrasekkar

Vs

- 1.Union of India, Government of Puducherry, rep by its Chief Secretary, Chief Secretariat, Puducherry 605001.
- 2. The Secretary cum Commissioner,
 Department of Revenue and Disaster Management,
 Government of Puducherry,
 Puducherry 605001.
- 3. The Deputy Collector,
 Revenue, South Villianur,
 Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

ORAL ORDER

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(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- "i. To set aside the order no. 6903/Rev. Estt/A2/2008 dated 06.09.2017 issued by the second respondent denying compassionate appointment to the applicant, as being illegal, arbitrary and violation of Articles 14, 16 and 21 of the Constitution of India and
- ii. direct the respondents to consider and appoint the applicant to a suitable post in the respondent Government on compassionate grounds with attendant benefits and pass such other order or directions as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case, award costs and thus render justice."
- 2. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A6 rejection of his request for compassionate appointment without stating any reason whatsoever. The applicant would be accordingly satisfied if the competent authority could be directed to disclose the manner in which the applicant's eligibility and financial condition were assessed, the relative merit points awarded to him, relative merit points of the last selected candidate, etc., and pass a reasoned and speaking order.
- 3. Mr. R. Syed Mustafa takes notice for the respondents.
- 4. Keeping in view the limited prayer, the competent authority is directed to pass a reasoned and speaking order on the above lines

within a period of six weeks from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

(R. Ramanujam) Member(A) 27.02.2018

SKSI